Matters raised

political agenda. It is not the political agenda that should be implemented when somebody comes to power....(*Interruptions*).... This is extremely unfortunate and extremely condemnable...(*Interruptions*).... In Bhima Koregaon, people have been found to really... ...(*Interruptions*)....

MR. CHAIRMAN: No political statement will be allowed. You have not heard me. ...(*Interruptions*)... Were you sleeping when I said this? When I said this, what were you doing? Then you are questioning me. I said that nothing about any Party should be said and it will not go on record. This is the Chair's ruling. And you are still standing and shouting at the Chair without hearing what I have said already. That rule applies to all. Nobody is allowed to take the name of political parties or make allegations against elected Governments without giving a sufficiently detailed note and without the permission of the Chair. I have cautioned you already. Don't think that you can stand and dictate me. That cannot happen. It will not go on record. This is for all, not for just these few Members. I have seen this tendency. Some people do not bother. They stand up and go on speaking and making observations on this side, that side and also the Chairman and the Chair. This is very unfortunate. This is a very serious issue. Now, Shri Vaiko.

SHRI KAMAKHYA PRASAD TASA (ASSAM): Sir, I associate myself with the matter raised by the hon. Member.

डा. विनय पी. सहस्त्रबुद्धे (महाराष्ट्र) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

डा. सी.पी. टाकुर (बिहार) : महोदय, में भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

श्री भूपेन्द्र यादव (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

Need to change the nomenclature of the Madras High Court as the 'High Court of Tamil Nadu'

SHRI VAIKO (Tamil Nadu): Sir, in Andhra Pradesh, the High Court is called the Andhra Pradesh High Court, in Karnataka, Karnataka High Court, in Kerala, Kerala High Court, in Rajasthan, Rajasthan High Court, Punjab and Haryana High Court, Madhya Pradesh High Court, etc. The nomenclature is in the name of the States. Therefore, the Madras High Court should be renamed as the Tamil Nadu High Court. The Tamil Nadu Advocates Association adopted a resolution in this regard. The language to be used

[Shri Vaiko]

in the Supreme Court and High Courts is dealt with in Article 348 of the Constitution of India. The States of Chattisgarh, Gujarat and Karnataka have been demanding that their regional language should be allowed as a court language in their respective High Courts whereas in Uttar Pradesh, Madhya Pradesh, Rajasthan and Bihar, Hindi is also a court language along with English. I understand that the Supreme Court is also taking steps for translation of judgements in regional languages, which is in the right direction. The Tamil Nadu Assembly adopted a unanimous resolution to also make Tamil a court language along with English in the Madras High Court. Therefore, it is high time that the Union Government also takes initiatives to enable regional languages to be used as the court language along with English.

MR. CHAIRMAN: Shri Abir Ranjan Biswas; not there. Most of the issues on which Members had given notice have already been raised during this session in one form or the other. That is why they were not allowed. This is for general information. Now, Shri V. Vijayasai Reddy; not there. Shri K.T.S. Tulsi.

Acute shortage of doctors in the country

SHRI K.T.S. TULSI (Nominated) : Sir, I want to bring to the notice of this august House the serious problem of shortage of doctors. In India, the current doctor-patient ratio is one doctor for 1,499 persons whereas the WHO benchmark is one doctor for 1,000 persons. Long queues outside the over-crowded hospitals are a normal sight. There is a huge backlog of patients for surgeries and that indicates that India urgently needs more doctors.

The need is pegged at 4.3 lakh doctors more, who are required to be added to the existing pool to reach the W.H.O. benchmark. Sir, there are some States where the ratio is better. Those States are Maharashtra, Kerala, Andhra Pradesh.

MR. CHAIRMAN: Thank you. The time is over. You can lay it.

श्रीमती कान्ता कर्दम (उत्तर प्रदेश) : महोदय, में स्वयं को इस विषय के साथ संबद्ध करती हूं।

लेफ्टीनेंट जनरल (डा.) डी.पी. वत्स (सेवानिवृत्त) (हरियाणा) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।